

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:624

ANSWERED ON:24.02.2011

CRIMES IN TRAINS

Azad Shri Kirti (Jha);Nahata Smt. P. Jaya Prada;Singh Chaudhary Lal;Singh Shri Yashvir;Thamaraiselvan Shri R.

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of burglary, looting, drugging, hooligan activities, harassment, misbehaviour with women and other crimes against passengers in various long distance trains and railway stations reported during each of the last three years, zone-wise and category-wise;

(b) the progress made in the investigation of the cases and arrests made so far; and

(c) the efforts made by the Railways to check such incidents and ensure fear free journey for the passengers in trains?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) and (b): The information is being collected from concerned State Government Railway Police and will be laid on the Table of the Sabha.

(c): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by deploying escorts in important trains in affected areas.

Following measures are being taken by the Railways to check such incidents and ensure fear free journey for the passengers in trains:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Passenger awareness programmes are organized frequently to sensitize the travelling public about the modus operandi adopted by the criminals to fleece the passengers.
5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.